

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A.2720/91

(17)

Shri Dr. Nagendra Sharma .. Applicant

Vs.

U.O.I. .. Respondents

Srivastava,  
Present: Shri Mahesh .., 1d. counsel for the applicant  
Shri V.K. Rao .., -do- respondents.

When the application was taken up for admission today, the 1d. counsels for both the parties agreed that the application can be disposed off at the admission stage itself, keeping in view judgement of the hon'ble Supreme Court in Civil Appeal No.2376/91 dated 13.11.1992, which is equally applicable to the applicant before us also. The 1d. counsel for the respondents indicated that the ICAR is considering fixation of the pay scale of the applicant in Rs.4500-7300 in the light of the aforesaid judgement of the Supreme Court. We admit this application and dispose of the same with the direction to the Respondents to issue necessary orders regarding fixation of pay of the applicant in scale of Rs.4500-7300 in the light of the aforesaid judgement dated 13.11.1992 and also direct them to take a decision within a period of three months from the date of communication of this order. The decision taken in the case of the application shall be communicated to the applicant within <sup>that period.</sup> ~~one month thereafter.~~ No order as to costs.

*urby*  
(C.J. Roy)  
Member (J)  
11.2.1993

*S.P.M.*  
(S.P. Mukerji)  
Vice Chairman  
11.2.1993